

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**M.A.No.160 of 2017 in  
Application No. 78 of 2017 (SZ)**

Applicant(s)

Respondent(s)

Luke Stephen  
Pulimoottil House  
Thodupuzha, Kerala

Vs The Secretary to Government,  
Environment & Forest, Kerala and others

Counsel for the Applicant (s)

Counsel appearing for respondent/s

M/s.K.V.Sajeev Kumar

**M.A.No.161 of 2017 in  
Application No. 78 of 2017 (SZ)**

Applicant(s)

Respondent(s)

S.Ayappan  
"Supooveedu"  
Ward No.6, Door No.110,  
Koviloor, P.O. 685 615  
Vattavada Panchayat  
Devikulam Taluk, Idukki District  
Kerala State

Vs Secretary to Government,  
Department of Forest,  
Government of Kerala and others

Counsel for the Applicant (s)

Counsel appearing for respondent/s

M/s.Rathina Asohan &B.Manjula

**M.A.No.162 of 2017 in  
Application No. 78 of 2017 (SZ)**

Applicant(s)

Respondent(s)

P.Ramaraj  
Vice President  
Vattavada Grama Panchayat  
Koviloor PO 685 615  
Devikulam Taluk  
Idukki District, Kerala State

vs Secretary to Government,  
Department of Forest,  
Government of Kerala and others

Counsel for the Applicant (s)

Counsel appearing for respondent/s

M/s.Rathina Asohan &B.Manjula

**M.A.No.163 of 2017 in  
Application No. 78 of 2017 (SZ)**

Applicant(s)

Respondent(s)

Masimayan  
Ward No.3, Door No.174,  
Kottakkamboor PO 685 615  
Vattavada Panchayat,  
Devikulam Taluk, Idukki Dist.  
Kerala State

vs Secretary to Government,  
Department of Forest,  
Government of Kerala and others

Counsel for the Applicant (s)

Counsel appearing for respondent/s

M/s.Rathina Asohan &B.Manjula

**Application No. 78 of 2017 (SZ)**

Applicant(s)

Respondent(s)

Suo motu proceedings initiated  
based on the news item published  
In "Mathrubhumi News Paper" –  
Malayaalam Edition dated 25.03.2017  
On the caption "SAVE MUNNAR"

1. Secretary to Government,  
Environment & Forest, Kerala
2. The Chairman, Kerala State Pollution  
Control Board, Trivandrum
3. The Principal Chief Conservator of  
Forests, Trivandrum
4. The District Collector, Idukki
5. The Secretary, Munnar Grama Panchayat  
(Name correction vide our order dated  
03.05.2017)
6. Kerala State Electricity Board  
Rep. by its Chairman, Thiruvananthapuram
7. The Revenue Department,  
Rep. by its Secretary,  
Thiruvananthapuram, Kerala  
(Impleaded as 6<sup>th</sup> and 7<sup>th</sup> respondents  
Vide our Order dated 03.05.2017.
8. The Sub Collector viz. Settlement Officer,  
Devikulam  
(Impleaded as respondent No.8  
Vide our order dated 29.05.2017
9. K. Lukeman
10. Fr. Sebastian Kochupurackal  
(R9 & R10 impleaded as per order dated  
7.8.2017)

Counsel appearing for respondent/s

Mr.Ranjith Thamban Addl.Adv. Gen.  
Assisted by Mrs.Rema Smrithi  
for R1,R2, R3, & R4  
Mr.K.R.Harin for R6  
Mrs.Kamakshi for R5

M/s. Dr. Vincent Panikulangara  
Jaisjohn  
G. Stanley Hebzon Singh for R9  
M/s.Taurs Associates, S.Kamalesh Kannan  
S.Sai Sathya Jith for R10  
M/s.W.M.Abdul Majeed, K.P.Reetha for R11

Note of the Registry	Orders of the Tribunal
Item.No.5	<p data-bbox="410 870 779 908">Date: 9<sup>th</sup> November, 2017</p> <p data-bbox="410 975 982 1013"><b><u>M.A.No.160, 161, 162 and 163 of 2017:</u></b></p> <p data-bbox="410 1077 1382 1481">These are applications filed by separate parties to get themselves impleaded as parties in suo motu proceedings initiated by the Tribunal. Earlier similar applicants have already been impleaded. None has objection in impleading these applicants. The applicants are therefore impleaded as respondent Nos.16 to 19. These applications are disposed accordingly.</p> <p data-bbox="410 1518 714 1556"><b><u>M.A.No.171 of 2017:</u></b></p> <p data-bbox="410 1593 1382 1701">The applicant to furnish copy of the application to all the parties who are at liberty to file objection within 10 days.</p> <p data-bbox="492 1739 914 1776">List the matter on 07.12.2017.</p> <p data-bbox="410 1814 893 1852"><b><u>Main Application No.78 of 2017:</u></b></p> <p data-bbox="410 1889 1382 1997">Respondent Nos.16 to 19 impleaded as per order in M.A.No.160 to 163 of 2017.</p>

The learned counsel appearing for the Principal Chief Conservator of Forest prays some more time for filing reply. Respondents who are impleaded and other respondents shall file their reply within two weeks.

List the matter on 07.12.2017.

....., JM  
(Justice M.S.Nambiar)

.....EM  
(Shri P.S. Rao)

